

of Shri P. Venkatasubbaiah, I beg to lay on the Table:

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 28th February, 1981 issued by the President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. GSR 35(E) in Gazette of India dated the 28th February, 1981 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 28th February, 1981 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. GSR 86(E) in Gazette of India dated the 28th February, 1981.

(2) A copy of the Report dated the 27th February 1981 of the Governor of Manipur to the President (Hindi and English versions). [Placed in Library. See No. LT-1992/81].

SHRI GEORGE FERNANDES: Sir, I am on a point of order.

MR. SPEAKER: Just a minute.

SHRI GEORGE FERNANDES: For the last one week the situation in Manipur has been mentioned in this House.

MR. SPEAKER: You wanted the Constitutional process to take place?

SHRI GEORGE FERNANDES: The point here is that the Assembly has now been suspended. It was possible for the Government to call the Opposition and ask them to form a Government there. Instead of doing that they are going to play the old game of buying the loyalties of people. Should not

this House be concerned with this matter?

SHRI JYOTIRMOY BOSU: They are going to lay the papers today... the last minute circulation. It is a trick of Mrs. Indira Gandhi since 1967, I have known this. (Interruptions). The Manipur issue is the beginning of an era.

MR. SPEAKER: No, no. Nothing is going on record.

(Interruptions)**

MR. SPEAKER: I does not matter. Everybody has the right to say something.

(Interruptions)

12.15 hrs.

ARREST OF MEMBER.

MR. SPEAKER: I have to inform the House that I have received the following telegram dated 1 March, 1981 from the Judicial I class Magistrate, Nagapattinam:—

"I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167(2) of Code of Criminal Procedure, 1973, to direct that Shri Thazhai M. Karunanithi, Member of the Lok Sabha be detained for being member of an unlawful assembly disobeying the order lawfully promulgated by a public servant dealing with fire so as not to endanger human life with burning matter punishable under Section 143/188/285 of Indian Penal Code and 74 of Tamil Nadu City Police Act. Shri Thazhai M. Karunanithi, MP, was accordingly taken into custody at 12 mid-night on 1-3-1981 is at present lodged in the sub-Jail, Nagapattinam."